Tamper-proof EVMs

392. SHRI BHUPENDER YADAV: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the Election Commission has envisaged measures to make Electronic Voting Machines (EVMs) more secure in order to prevent tampering during the time of elections;

(b) by when such measures would be put into effect, and whether the new EVMs would be ready for use by the 2014 general elections; and

(c) if not, what steps are being contemplated to ensure fair voting by the time of elections?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) and (b) The Election Commission of India has informed that Electronic Voting Machines (EVMs) used by the Commission are fully secure and non-tamperable. Development of new models of EVMs with changing technology is a continuing process. No time limit can be set for development of new models of EVMs. The Commission has put in place elaborate administrative mechanism to ensure full transparency, complete security and non-tamperability of EVMs.

(c) Does not arise.

Use of regional languages in High Courts

393. SHRI MANSUKH L. MANDAVIYA:
SHRI PARSHOTTAM KHODABHAI RUPALA:
Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the action taken by the Ministry in consultation with the Ministry of Home Affairs and the Supreme Court to allow use of regional languages of concerned States for judicial proceedings of concerned High Courts of the State, as on date; and

(b) by when Central Government would grant permission to the request of the State Government of Gujarat in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) and (b) The Government has received proposals from State Governments regarding use of Tamil, Gujarati and Hindi in the proceedings of the Madras, Gujarat and